

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
Appeal No.-11/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 24 (1)

.....Applicant

Vs.

ROC (M/s. SR Iron Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 07.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Puneet Rai, Sr. St. Counsel with Mr. Nikhil Jain,
Adv.

For the Respondent :

For the RoC : Ms. Shankari Mishra, Adv.

ORDER

Ld. Counsel on behalf of the Appellant (Income Tax Department) is present and submitted that in terms of order dated 20.09.2023, they have filed the assessment order and demand notice, however, the same is still not reflected on the e-portal of the Tribunal. Ld. Counsel for the Income Tax Department may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the RoC is present. List the matter on **03.04.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)